



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I

MEETING No. NC/1/MEET/Jan/202324/22

DATED: 19/02/2024

Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Jan/202324/22 dated 19/02/2024 of Norms Committee - I for the year 2023-24 was held on 19/02/2024 under the Chairmanship of HARDEEP SINGH, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R.K. Jaiswal, DO	MHI

2	Shri Rahul Bhardwaj, AD	MSME
3	SHRI T.R. CHOUDHARY, SCIENTIST 'E'	MEITY
4	Shri S. K. Jain, Consultant	DPIIT
5	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT
6	Shri Shaish Kumar, Consultant (Tech-1)	Technical Consultant, DGFT

In Attendance:

S.No.	Name and Designation	Department
1	Shri Santosh Kumar Dubey, Dy.DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005489AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	2 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	DINEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00002745AM23
RA File Number	052304000286 AM21
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 17.10.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	3 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006686AM24
RA File Number	072404000223 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that this review case but no justification of review nor Advance Authorization's details has been provided. The Committee, therefore, decided to call for the details of Advance Authorization which is not reflecting in application and the details of justification on which review has been filed. Case stands deferred.	

Case No.	4 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	BHARAT HEAVY ELECTRICALS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00008041AM24
RA File Number	092404000427 AM09
Licence No and Date	0910037147/24/02/2009
Norms Committee Decision: The Committee considered the case as per agenda and noted that this review case on the approved norms. The earlier norms were fixed on the advice of Consultant (Tech-3). Therefore, the Committee decided to refer the case to Consultant (Tech-3) for examination and comments on the review application. Case stands deferred.	

Case No.	5 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00001235AM24
RA File Number	039404000880 AM14
Licence No and Date	0310766285/15/01/2014
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant. Now the reply of the applicant has been received. The Committee decided to refer the reply to the concerned TE for examination of the case. Case stands deferred.	

Case No.	6 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006391AM24
RA File Number	NA
Licence No and Date	0910059594/21/03/2014
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	7 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00004226AM24
RA File Number	039404000415 AM15
Licence No and Date	0310788788/05/09/2014

Norms Committee Decision:

The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant. Now the reply of the applicant has been received. The Committee decided to refer the reply to the concerned TE for examination of the case.

Case stands deferred.

Case No.	8 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ENERTECH ENGINEERING PVT LTD.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006387AM24
RA File Number	092404000522 AM16
Licence No and Date	0910063144/18/01/2016
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	9 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00001482AM23
RA File Number	052404000643 AM17
Licence No and Date	0510402041/23/03/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	10 / NC/1/MEET/Jan/202324/22
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Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00000919AM23
RA File Number	052404000056 AM18
Licence No and Date	0510402472/05/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	11 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00007169AM24
RA File Number	039504001041 AM17
Licence No and Date	0310813078/05/05/2017
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	12 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	KELVION INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00004257AM24
RA File Number	039404000651 AM18
Licence No and Date	0310817226/22/11/2017
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant. Now the reply of the applicant has been received. The Committee decided to refer the reply to the concerned TE for examination of the case.	

Case stands deferred.

Case No.	13 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006891AM24
RA File Number	042404000237 AM18
Licence No and Date	0410164128/22/03/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. ANF-4A, Appendix 4-E, CA, and CE certificate documents are not present. II. Under the attached deficiency letter Annexure-6, there is a calculation error in per unit quantity, wastage claimed, and quantity with wastage. Per-unit quantity without wastage does not produce the per-unit quantity with wastage after including claimed wastage. The case stands deferred.	

Case No.	14 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006888AM24
RA File Number	042404000022 AM19
Licence No and Date	0410164377/31/05/2018
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. ANF-4A, Appendix 4-E, CA, and CE certificate documents are not present.
- II. Under the attached deficiency letter Annexure-6, there is a calculation error in per unit quantity, wastage claimed, and quantity with wastage. Per-unit quantity without wastage does not produce the per-unit quantity with wastage after including claimed wastage.

The case stands deferred.

Case No.	15 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	CHIRAG UDYOG
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00008132AM24
RA File Number	052304000141 AM19
Licence No and Date	0510406909/19/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	16 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00002074AM23
RA File Number	072404000073 AM19
Licence No and Date	0710113487/26/06/2018
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	17 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00003927AM23
RA File Number	052404000308 AM19
Licence No and Date	0510407643/29/08/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms on repeat basis as per norms fixed in AA No. 0510402202 in NC meeting dated 29.09.2020, as per comments of DPIIT vide U.O No. P-47014/76/2022-TSW dated 24.01.2024, as under: I. Net empty weight of <i>export items</i> at SI.No.1 and 2 may be specified as 43,736 Kgs. and 8,659Kgs, respectively. II. Quantity of import items at SI.No.1 to 4, 6 to 13 & 15 to 17 may be allowed net to net basis with accountability clause as per GN-4. III. Quantity of import item at SI.No.5 may be allowed as 929.3Kgs. IV. Quantity of import item at SI.No.14 may be allowed as applied for i.e.193.60Kgs. RA concerned may take suitable consequential action accordingly.	

Case No.	18 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00002075AM23
RA File Number	072404000180 AM19
Licence No and Date	0710114029/17/10/2018
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	19 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00007167AM23
RA File Number	042404000165 AM19
Licence No and Date	0410164884/16/11/2018
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Dimensional drawing of export products ii. Strip layout with detailed dimensions, iii. Detailed stage-wise wastage justification supported by dimensional drawing and weight at each stage of manufacturing process. iv. Calculation of input weight requirement per unit of export product in terms of dimensional drawing and density of material. Case stands deferred.	

Case No.	20 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	SULZER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00001039AM23
RA File Number	318304000139 AM19
Licence No and Date	3110067252/12/12/2018
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 24.03.2023 followed by several reminders was issued to the applicant for providing certain information/documents.	

The final reminder was also issued on 18.10.2023. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	21 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00005979AM24
RA File Number	052404000738 AM19
Licence No and Date	0510410085/28/03/2019
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant. Now the reply of the applicant has been received. The Committee decided to refer the reply to the concerned TE for examination of the case.	
Case stands deferred.	

Case No.	22 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	CHIRAG UDYOG
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00008133AM24
RA File Number	052304000054 AM20
Licence No and Date	0510410451/02/05/2019
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	23 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant. Now the reply of the applicant has been received. The Committee decided to refer the reply to the concerned TE for examination of the case. Case stands deferred.	

Case No.	24 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ACEINOTEC MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00008011AM24
RA File Number	072404000016 AM21
Licence No and Date	0710116365/23/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Submit drawings of the export products with complete dimensions. II. Where is the application of the export product? III. Submit the process flow chart and wastage at each stage of operation. IV. Appendix 4E is required to be attached to the Deficiency Letter. V. Mill Test Certificate of the imported Steel. VI. In the summary of the application, the quantity of the item of import is 40000 Kgs. However, as per Raw Material required works out to 7161.675 Kgs (1275 gms x 5617 Nos). Which quantity is	

correct? Similarly, in Block Central, the input material is 5383.30 Kgs (1300 gms x 4141 Nos). However, in summary application, the import quantity is 6000 Kgs. Which one is correct? Explain in detail. If wrong, revise the quantity in the application summary.

VII. Video film of the process-wise operation.

The case stands deferred.

Case No.	25 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	HUMANETICS INNOVATIVE SOLUTIONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	018005000425AM21
RA File Number	072404000001 AM21
Licence No and Date	0710116407/30/04/2020
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	26 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	018005000478AM21
RA File Number	102404000018 AM21
Licence No and Date	1010060538/11/06/2020
Norms Committee Decision:	

The Committee considered the case as agenda and heard the case in PH. Mr. Hassan Juraij M.K., Manager (Production) and Mr. Naushad, Manager (Finance), representatives of the firm attended the PH. They explained to the Committee with video the wastages occurring at different stages of manufacturing processes. After due deliberation, the committee asked MHI to examine it further. The Committee, now, decided to fix the ad-hoc norms as per comments of MHI dated 23.02.2024, as under:

Export item:

Parts and accessories of motor vehicle heading 8701 to 8705-Car Seat Cover.

Import item:

Import item	Quantity allowed per unit of Export product	Total Quantity Allowed
Upholstery Fabrics Warp Knit Fabrics of Synthetic Fibers	3.5 Kg	35000 KG.

RA concerned may take suitable consequential action accordingly.

Case No.	27 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ONASSIS AUTO LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00000894AM23
RA File Number	052404000152 AM21
Licence No and Date	0510414546/03/07/2020
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Write-up with description of each of export products and import items
- II. Details of manufacturing process involved in production of export products.

The case stands deferred.

Case No.	28 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00007328AM24
RA File Number	042404000066 AM21
Licence No and Date	0410166966/19/08/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	29 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00008101AM24
RA File Number	342404000131 AM21
Licence No and Date	3410046301/19/08/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-1) dated 19.02.2024, as under:	

Export Item:

1. LM 65.4 P5 ROOT: 36.0 NUMBERS (NOS)

2. LM 12.0 P 5 TIP: 36.0 NUMBERS (NOS)

Total Net weight per Blade (ROOT AND TIP TOGETHER): 21,820.0 Kg+/-3%**Import item:**

Sl. No.	Sl. No. of Advance Authorization	Quantity recommended.
1	38,39,40,48,49,50, 51,52,53,54,55,56,57, 58,59,60,61,62,63,64, 65,71,89,90,92,93,119, 120,136,137,138,139,140, 141,142,143,144,145,165, 166,167,168,174,176,178, 181,196,203,211,212,213, 214,215,216,224,225,226, 227,228,229,230,231,232, 233,234,235,236,237,238, 239,240,241,242,243,244, 247,248,251,252,253,254, 255,256,257,258,259.	Components, allowed as per G.N.4
2.	3,9,11,14,20,36,46,77,78,82, 87,88,94,95,96,122,125,126, 127,128,129,130,131,132,133,	Consumables Qty as applied for Value altogether restricted to 2.5 % of FOB Value

	134,135,157,159,162,177,193, 198,199,204,205,206,217,218, 223,269,270,271,272.	
3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	30 / NC/1/MEET/Jan/202324/22	
Case Status	Case Approved	
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED	
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024	
HQ File Number	HQRNORM REVIW00008225AM24	
RA File Number	342404000130 AM21	
Licence No and Date	3410046302/19/08/2020	
Norms Committee Decision:		
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (Tec-1) dated 19.02.2024, as under:		
Export Item: 1.LM 65.4 P5 ROOT: 36.0 NUMBERS (NOS) 2. LM 12.0 P 5 TIP: 36.0 NUMBERS (NOS) Total Net weight per Blade (ROOT AND TIP TOGETHER): 21,820.0 Kg +/- 3 %		
Import item:		
Sl. No.	Sl. No. of Advance Authorization	Quantity recommended.

	1	38,39,40,48,49,50,51,52, 53,54,55,56,57,58,59,60, 61,62,63,64,65,71,89,90, 92,93,119,120,136,137, 138,139,140,141,142,143, 144,145,165,166,167,168, 174,176,178,181,196,203, 211,212,213,214,215,216, 224,225,226,227,228,229, 230,231,232,233,234,235, 236,237,238,239,240,241, 242,243,244,247,248,251, 252,253,254,255,256,257, 258,259.	Components, allowed as per G.N.4
	2.	3,9,11,14,20,36,46,77,78,82, 87,88,94,95,96,122,125,126, 127,128,129,130,131,132,133, 134,135,157,159,162,177,193, 198,199,204,205,206,217,218, 223,269,270, 271, 272.	Consumables Qty as applied for Value altogether restricted to 2.5 % of FOB Value
	3.	Rest of the items	As applied for

RA concerned may take suitable consequential action accordingly.

Case No.	31 / NC/1/MEET/Jan/202324/22
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Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00003707AM23
RA File Number	022404000060 AM21
Licence No and Date	0210210061/28/08/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. A copy of Advance Authorization. VII. A copy of norms fixed earlier for the Advice Authorization, if any. VIII. Reason/justification for review of norms. The case stands deferred.	

Case No.	32 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00003711AM23
RA File Number	022404000069 AM21
Licence No and	0210210076/03/09/2020

Date	
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. II. Weight of each Export Product. III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. IV. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product. V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. VI. A copy of Advance Authorization. VII. A copy of norms fixed earlier for the Advice Authorization, if any. VIII. Reason/justification for review of norms. The case stands deferred.	

Case No.	33 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00003708AM23
RA File Number	022404000070 AM21
Licence No and Date	0210210079/04/09/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

- I. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
- II. Weight of each Export Product.
- III. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- IV. Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol.I) separately for each product.
- V. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
- VI. A copy of Advance Authorization.
- VII. A copy of norms fixed earlier for the Advice Authorization, if any.
- VIII. Reason/justification for review of norms.

The case stands deferred.

Case No.	34 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00002509AM23
RA File Number	052404000361 AM21
Licence No and Date	0510415541/19/10/2020
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	35 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	AFG COMBUSTION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00002126AM23
RA File Number	018005000714 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	36 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	CAPARO ENGINEERING INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00007047AM23
RA File Number	112404000004 AM21
Licence No and Date	1110028750/13/11/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 13.02.2024, as under:	
Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	37 / NC/1/MEET/Jan/202324/22
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Case Status	Case Approved
Party Name	CAPARO ENGINEERING INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00007048AM23
RA File Number	112404000005 AM21
Licence No and Date	1110028751/13/11/2020
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 13.02.2024, as under: Note: The written recommendation as given by MHI will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	38 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00046833AM21
RA File Number	07AA04006120 AM21
Licence No and Date	0711000137/24/12/2020
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	39 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00004164AM24

RA File Number	08AA04005674 AM21
Licence No and Date	0811000264/01/01/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a DL has been issued on 13.02.2024. The Committee decided to wait for the reply for 15 days and thereafter a reminder may be issued. Case stands deferred.	

Case No.	40 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006472AM24
RA File Number	31AA04004626 AM21
Licence No and Date	3111000051/01/01/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.01.2024 and a reminder has been sent on 25.01.2024, 09.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	41 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	CKDPACK PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00003834AM23
RA File Number	05AA04021220 AM21
Licence No and Date	0511000586/04/01/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- I. Readable CAD drawing and stepwise wastage.
- II. Details of manufacturing process involved in production of export products.
- III. Quantitative justification of import item.

The case stands deferred.

Case No.	42 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006474AM24
RA File Number	31AA04005889 AM21
Licence No and Date	3111000144/03/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.01.2024 and a reminder has been sent on 25.01.2024, 09.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	43 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00086786AM21
RA File Number	31AA04006205 AM21

Licence No and Date	3111000183/18/02/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 26.09.2023 and a reminder has been sent on 19.10.2023, 03.11.2023, 18.11.2023, 03.12.2023 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	44 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00097654AM21
RA File Number	03AA04025483 AM21
Licence No and Date	0311002082/05/03/2021
Norms Committee Decision: Case deferred for the comments of TE. The application along with attachment may be re-sent to TE on portal as well as through e-mail.	

Case No.	45 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	TSA PROCESS EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00001375AM24
RA File Number	03AA04024933 AM21
Licence No and Date	0311002030/15/03/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:

- i. Submit neat colored drawings of each tank. The drawing could indicate the requirement of each imported item.
- ii. Submit an Excel Sheet, which should indicate the item of export, quantity, item of import, quantity, and wastage percentage against the imported item on a net weight basis, and also complete justification of the imported item against the export product.
- iii. What is the total weight of each tank, the weight of the imported items, and also the weight of the indigenous items

Case stands deferred.

Case No.	46 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006687AM24
RA File Number	07AA04009989 AM21
Licence No and Date	0711000726/22/03/2021

Norms Committee Decision:

1. The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.02.2024, as under:

Export Product	EP Quantity	Import Items	Recommendations
Coil Assembly 12/24V 2315859-1	21000 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis

			Bushing Bobbin Terminals	May be allowed as components under GN-4 on net to net basis with accountability clause.
RA concerned may take suitable consequential action accordingly.				

Case No.	47 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00113605AM21
RA File Number	31AA04007776 AM21
Licence No and Date	3111000249/25/03/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	48 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006688AM24
RA File Number	07AA04000756 AM22
Licence No and Date	0711000888/19/04/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.02.2024, as under:	

	Export Product	EP Quantity	Import Items	Recommendations
	Coil Assembly 12.24V 2315859-1	80000 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis
			Bushing Bobbin Terminals	May be allowed as components under GN-4 on net to net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	49 / NC/1/MEET/Jan/202324/22			
Case Status	Case Approved			
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024			
HQ File Number	HQRNORM REVIW00007276AM24			
RA File Number	05AA04012572 AM22			
Licence No and Date	0511002562/12/05/2021			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 18.02.2024, as under:				

1	PARTS CONSISTING PRE- FABRICATED PIPING FOR CHEMICAL STORAGE PLANT.	60.00 MTS	CARBON STEEL SEAMLESS PIPE, SA/ A 106 Gr B &C, API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, SA/A 350 GR. LF2 Hollow bar, APL 5L GRADE B	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL WELDED PIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL SEAMLESS PIPES, SA/A 312 GR. TP 304 TO TP347, SA/A 312 GR. TP 304L TO TP347L, SA/A 312 GR. TP 304 H TO TP347H, SA/A 312 GR. TP304L, SA/A 312 GR. TP304/TP304L TO TP 347/TP 347 L , SA/A 790 UNS S32750	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEEL, SA / A 105, SA/ A 350 LF 2 (LTCS), SA/ A 350 LF 2 (LTCS), IS:2062 E250 GR. B	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			FLANGES STAINLESS STEEL, SA/A 182 GR F 304 TO F 316, F 321 & F 347, SA/A 182 F 317 L / 347 L/ 316 L , DUAL GRADE - F 304 / 304 L , F 316 / 316 L & F 317 / 317 L	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING CARBON STEEL, SA/A 234 WPB / WPC, SA/ A 420 WP L 6, SA/A 106 GR. B/SS316/ AISI 304L REDUCERS / ELBOW / END CAPS/ TEE/ COUPLING / / SOCKOLET/ WELDOLET / Y PIECE / MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING STAINLESS STEEL, SA/A 403 WP 304 TO WP 316, WP 317, WP 347, SA/A 403 WP 304 L/ WP 316 L/ WP 317 L , DUAL GRADE - WP 304 / 304 L , WP 316 / 316 L & WP 317 / 317 L , ASTM A 574 Fittings, SA/A 358 GR. TP316/316L, CL 1 REDUCERS / ELBOW / END CAPS/ TEE /OUPLING / Gasket	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PLATES ABOVE 10 MM, SA/A 240 UNS S32750 , IS:2062 E250 GR. B,	1.02 KGS/KGS ON THE NET WEIGHT OF THE PLATES ABOVE 10 MM IN THE EXPORT PRODUCT.
			PLATES BELOW 10 MM, SA/A 240 UNS S32750 , IS:2062 E250 GR. B,	1.02 KGS/KGS ON THE NET WEIGHT OF THE PLATES BELOW 10 MM IN THE EXPORT PRODUCT.

H SECTION / WT SECTION
ANGLE, CHANNEL, BEAM, IS:2062
GR- E250BR, ASTM A500 GRADE B,

1.02 KGS/KGS ON THE
NET WEIGHT OF THE H
SECTION / WT SECTION,
ANGLE, CHANNEL,
BEAM IN THE EXPORT
PRODUCT.

SQUARE HOLLOW SEC,
RECTANGLE HOLLOW SEC PIPE

1.02 KGS/KGS ON THE
NET WEIGHT OF THE
SQUARE HOLLOW
SECTION IN THE
EXPORT PRODUCT.

Note: The grades and sizes of the imported pipes, plates, and sections should be matched with the grades and sizes of pipes, plates, sections, angles, channels, beams, and square hollow sections in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	50 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00007208AM24
RA File Number	03AA04013342 AM22
Licence No and Date	0311003877/18/05/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	51 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006689AM24

RA File Number	07AA04005672 AM22		
Licence No and Date	0711001247/03/06/2021		
Norms Committee Decision:			
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.02.2024, as under:			
Export Product	EP Quantity	Import Items	Recommendations
Coil Assembly 12.24V 2315859-1	59904 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis
		Bushing	May be allowed as components under GN-4 on net to net basis with accountability clause.
		Bobbin	
		Terminals	
RA concerned may take suitable consequential action accordingly.			

Case No.	52 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00007274AM24
RA File Number	05AA04027430 AM22
Licence No and Date	0511003267/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant(SKB) dated 18.02.2024, as under:	

Sl. No.	Export item	Quantity	Import item & Quantity	Quantity to be allowed
1	PARTS CONSISTING PRE- FABRICATED PIPINGS FOR CHEMICAL STORAGE PLANT	174.00 MTS	PLATES BELOW 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL WELDED PIPES IN THE EXPORT PRODUCT.
			PLATES ABOVE 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			H SECTION / WT SECTION /ANGLE	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
Note: The grades and sizes of the imported plates, H section/wt section/angles should be matched with the grades and sizes of plates, H section/wt section/angles in the export product. RA concerned may take suitable consequential action accordingly.				

Case No.	53 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00130768AM22
RA File Number	09AA04006772 AM22
Licence No and Date	0911001134/05/07/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents.	

The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	54 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00130915AM22
RA File Number	09AA04006761 AM22
Licence No and Date	0911001135/05/07/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC.	
Case stands rejected .	

Case No.	55 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006478AM24
RA File Number	31AA04020534 AM22
Licence No and Date	3111000464/19/07/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.01.2024 and a reminder has been sent on 25.01.2024, 09.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send **the final reminder** to the applicant to submit the requisite information within 15 days on DGFT BO Portal.

Case stands deferred.

Case No.	56 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006690AM24
RA File Number	07AA04019741 AM22
Licence No and Date	0711001643/04/08/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.02.2024, as under:

Export Product	EP Quantity	Import Items	Recommendations
Coil Assembly 12.24V 2315859-1	100000 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis
		Bushing	May be allowed as components under GN-4 on net to net basis with accountability clause.
		Bobbin	
		Terminals	

RA concerned may take suitable consequential action accordingly.

Case No.	57 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	GLOBAL GASKET FACTORY
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006399AM24
RA File Number	09AA04009049 AM22
Licence No and Date	0911001365/13/08/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	58 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00181384AM22
RA File Number	08AA04025906 AM22
Licence No and Date	0811002549/10/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	59 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00184150AM22
RA File Number	07AA04027685 AM22
Licence No and Date	0711001904/15/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	60 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	DIEHL METAL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00185284AM22
RA File Number	31AA04027077 AM22
Licence No and Date	3111000574/16/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	61 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	DAETWYLER SWISSTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00185296AM22
RA File Number	31AA04007952 AM21
Licence No and Date	3111000524/16/09/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	62 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00195105AM22
RA File Number	05AA04085074 AM22
Licence No and Date	0511004962/27/09/2021
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	63 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006692AM24
RA File Number	07AA04034660 AM22
Licence No and Date	0711002025/29/09/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.02.2024, as under:

Export Product	EP Quantity	Import Items	Recommendations
Coil Assembly 12.24V 2315859-1	100000 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis
		Bushing	May be allowed as components under GN-4 on net to net basis with accountability clause.
		Bobbin	
		Terminals	

RA concerned may take suitable consequential action accordingly.

Case No.	64 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024

HQ File Number	HQRNORM REVIW00007277AM24
RA File Number	05AA04088451 AM22
Licence No and Date	0511005289/07/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: (i) What is the reason for importing Alloy Steel Pipe fitting when Alloy Steel Seamless Pipe is not going in the export product? (ii) What is the reason for indicating Flanges Stainless Steel at 2 places in the item of import? Submit full justification. (iii) Revise the summary of the application on the portal, if wrongly mentioned. Case stands deferred.	

Case No.	65 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00207003AM22
RA File Number	05AA04088615 AM22
Licence No and Date	0511005308/08/10/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 17.10.2023 and a reminder has been sent on 01.11.2023, 16.11.2023, 01.12.2023, 13.12.2023, 29.12.2023, 13.01.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	66 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00007279AM24
RA File Number	05AA04090770 AM22
Licence No and Date	0511005409/13/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 18.02.2024, as under:

Sl. No.	Export item	Quantity	Import item & Quantity	Quantity to be allowed
1	PARTS CONSISTING PRE-FABRICATED PIPINGS FOR BOILERS.	18.00 MTS	CARBON STEEL SEAMLESS PIPE, SA/ A 106 Gr B &C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, APL 5L GRADE B	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			ALLOY STEEL PIPES, SA/ A 335 GRADE P2 TO P92	1.02 KGS/KGS ON THE NET WEIGHT OF ALLOY STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.

Note: The grades and sizes of the imported pipes should be matched with the grades and sizes of the pipes in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	67 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00221925AM22
RA File Number	05AA04093087 AM22
Licence No and Date	0511005562/22/10/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47011/62/2023-TSW dated 09.02.2024, as under:

I. Net weight of export items at Sl. No.1 to 6 may be specified as under:

Sl.No.	Net Export Weight (Kgs.)
1	76000
2	1,32,000
3	2,824
4	87,200
5	75,000
6	1,400

II. Import items at Sl. No. 1, 2, 4 to 7 & 10 shall be of relevant grade and size as contained/utilized in the export items.

III. Quantity of import item at Si. No. 1 may be allowed on net to net basis as claimed by the firm.

IV. Quantity of import items at Sl. No. 2, 4 to 7 and 10 may be allowed as 1.02 Mtr./Mtr. content in the export items.

V. Quantity of import items at Sl.No. 3, 8, 9 & 11 to 23 may be allowed on net to net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	68 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00231479AM22
RA File Number	02AA04031810 AM22
Licence No and Date	0211001433/29/10/2021
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	69 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00231513AM22
RA File Number	24AA04011898 AM22
Licence No and Date	2411001043/29/10/2021
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	70 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00007209AM24
RA File Number	03AA040122817 AM22
Licence No and Date	0311008812/24/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	71 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	AIM NONWOVENS AND INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00269350AM22
RA File Number	31AA04030034 AM22
Licence No and Date	3111000735/29/11/2021
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	72 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006693AM24
RA File Number	07AA04040822 AM22
Licence No and Date	0711002551/28/12/2021
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.02.2024, as under:

Export Product	EP Quantity	Import Items	Recommendations
Coil Assembly 12.24V 2315859-1	100000 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis
		Bushing	May be allowed as components under GN-4 on net to net basis with accountability clause.
		Bobbin	
		Terminals	

RA concerned may take suitable consequential action accordingly.

Case No.	73 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006473AM24
RA File Number	31AX04000028 AM22
Licence No and Date	3111000844/29/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.01.2024 and a reminder has been sent on 25.01.2024, 09.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	74 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	HYDAC (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00356122AM22
RA File Number	32AX04000133 AM22
Licence No and Date	3211002520/15/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	75 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00358586AM22
RA File Number	05AX04000549 AM22
Licence No and Date	0511009367/17/02/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	76 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00400083AM22
RA File Number	09AX04000359 AM22
Licence No and Date	0911002748/24/03/2022
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	77 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000192AM23
RA File Number	05AX04001523 AM22
Licence No and Date	0511011787/12/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	78 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000255AM23
RA File Number	09AX04000006 AM23
Licence No and Date	0911002858/18/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	79 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000320AM23
RA File Number	05AA04086752 AM22
Licence No and Date	0511011947/19/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	80 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000321AM23
RA File Number	05AX04000657 AM22
Licence No and Date	0511011949/19/04/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	81 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	TECHNIP ENERGIES INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000346AM23

RA File Number	05AX04000138 AM23
Licence No and Date	0511011987/20/04/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT via mail vide U.O No. P-47011/62/2023-TSW dated 09.02.2024, as under:

I. Net weight of export items at Sl. No.1 to 7 may be specified as under:

Sl.No.	Net Export Weight (Kgs.)
1	61450
2	33950
3	680
4	52600
5	31700
6	800
7	1050

II. Import items at Sl. No. 1 to 27 shall be of relevant grade and size as contained/utilized in the export items.

III. Quantity of import item at Sl. No. 1 may be allowed inclusive of 0.5% wastage as claimed by the firm.

IV. Quantity of import items at Sl. No. 8 may be allowed inclusive of 1.8% wastage as claimed by the firm.

V. Quantity of import items at Sl.No. 18 may be allowed inclusive of 0.85% wastage as claimed by the firm.

VI. Quantity of import items at Sl.No. 2 to 7, 9 to 17, and 19 to 27 may be allowed on net to net basis with accountability clause.

RA concerned may take suitable consequential action accordingly.

Case No.	82 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000441AM23
RA File Number	04AX04000375 AM22
Licence No and Date	0411003194/27/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	83 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	JAMPOW FABRICATORS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000470AM23
RA File Number	31AX04000001 AM23
Licence No and Date	3111001314/28/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	84 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23

Licence No and Date	0311014290/29/04/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	85 / NC/1/MEET/Jan/202324/22
Case Status	Case Withdrawn
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006534AM24
RA File Number	NA
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the firm has filed the application twice and it is a duplicate case. Therefore, the committee decided to withdraw this case from the agenda.	
Case stands withdrawn.	

Case No.	86 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000887AM23
RA File Number	07AX04000161 AM23
Licence No and Date	0711004029/19/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	87 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	SREE RAM TUBEWELL
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000902AM23
RA File Number	32AX04000075 AM23
Licence No and Date	3211003073/20/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	88 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	WORTHY ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001058AM23
RA File Number	07AX04000265 AM23
Licence No and Date	0711004123/30/05/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	89 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001277AM23
RA File Number	07AX04000145 AM23
Licence No and Date	0711004262/08/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	90 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	YOGESHWAR ENGINEERING PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001368AM23
RA File Number	31AX04000051 AM23
Licence No and Date	3111001438/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	91 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001373AM23
RA File Number	05AX04000724 AM23
Licence No and Date	0511013196/14/06/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	92 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	BANCO PRODUCTS (INDIA) LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001515AM23
RA File Number	34AX04000144 AM23
Licence No and Date	3411002408/20/06/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	93 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001557AM23
RA File Number	34AX04000264 AM23
Licence No and Date	3411002416/21/06/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that reply of DL furnished by the firm is not complete and relevant. They have only submitted copy of application. Therefore, the committee decided to call for to the point information as communicated through DL letter dated 24.03.2023 as under: - Process flow chart indicating wastage at each stage. - Past consumption wastage is approx. 250% as compared to 305% in application. Please clarify. - Justification for using a bar in place of seamless tubes. - Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. - Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/ drawings etc. Case stands deferred.	

Case No.	94 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006477AM24
RA File Number	31AX04000090 AM23

Licence No and Date	3111001502/04/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.01.2024 and a reminder has been sent on 25.01.2024, 09.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. Case stands deferred.	

Case No.	95 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001875AM23
RA File Number	56AX04000076 AM23
Licence No and Date	5611001030/06/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under: Note: The written recommendation as given by Meity will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	96 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001914AM23

RA File Number	56AX04000075 AM23
Licence No and Date	5611001036/07/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under:	
Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	97 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001920AM23
RA File Number	08AX04000477 AM23
Licence No and Date	0811005473/07/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	98 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	GOLDEN ROLLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001932AM23
RA File Number	33AX04000026 AM23
Licence No and Date	3311000789/08/07/2022
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	99 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001933AM23
RA File Number	56AX04000091 AM23
Licence No and Date	5611001041/08/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	100 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001957AM23
RA File Number	56AX04000087 AM23
Licence No and Date	5611001043/11/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under:	

Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	101 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001973AM23
RA File Number	56AX04000099 AM23
Licence No and Date	5611001046/11/07/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under:	
Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	102 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001975AM23
RA File Number	56AX04000079 AM23
Licence No and Date	5611001047/11/07/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under:

Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly

Case No.	103 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001979AM23
RA File Number	56AX04000078 AM23
Licence No and Date	5611001048/12/07/2022

Norms Committee Decision:

The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 19.02.2024, as under:

Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	104 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001980AM23
RA File Number	56AX04000081 AM23

Licence No and Date	5611001049/12/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	105 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001981AM23
RA File Number	56AX04000086 AM23
Licence No and Date	5611001050/12/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	106 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001983AM23
RA File Number	56AX04000095 AM23
Licence No and Date	5611001052/12/07/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	107 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002056AM23
RA File Number	56AX04000105 AM23
Licence No and Date	5611001059/15/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	108 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002058AM23
RA File Number	56AX04000106 AM23
Licence No and Date	5611001060/15/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	109 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006640AM24
RA File Number	56AX04000072 AM23
Licence No and Date	5611001061/15/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	110 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002111AM23
RA File Number	07AX04000535 AM23
Licence No and Date	0711004692/18/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 08.02.2024, as under:	

Export Product	EP Quantity	Import Items	Recommendations
Auto Parts Coil Assembly (containing Net content of 0.03010 kgs. of copper wire of size AWG 25 (0.45MM) per each number of Coil Assembly.	50688 Nos.	Magnet wire 25 AWG	1% wastage may be allowed on net content basis
		Bushing Thick	May be allowed as components under GN-4 on net to net basis with accountability clause.
		Bobbin	
		Terminal Tab	

RA concerned may take suitable consequential action accordingly.

Case No.	111 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002203AM23
RA File Number	56AX04000113 AM23
Licence No and Date	5611001074/22/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 19.02.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email.	

RA concerned may take suitable consequential action accordingly.

Case No.	112 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	PMEA SOLAR TECH SOLUTIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002209AM23
RA File Number	31AX04000118 AM23
Licence No and Date	3111001578/22/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	113 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002311AM23
RA File Number	56AX04000118 AM23
Licence No and Date	5611001084/28/07/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	114 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002360AM23

RA File Number	56AX04000119 AM23
Licence No and Date	5611001088/29/07/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Meity dated 23.01.2024, as under: Note: The written recommendation as given by (Meity) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	115 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00002947AM23
RA File Number	09AX04000487 AM23
Licence No and Date	0911003582/05/09/2022
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	116 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00003090AM23
RA File Number	34AX04000562 AM23
Licence No and Date	3411002772/13/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per comments of TE: i. Blank size supported by size of bearing race, separately for each bearing race. ii. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. iii. Weight of each Export Product. iv. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case stands deferred.	

Case No.	117 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23
Licence No and Date	0411003999/22/09/2022
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	118 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007304AM24
RA File Number	NA
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	119 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00003568AM23
RA File Number	31AX04000192 AM23
Licence No and Date	3111001729/07/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	120 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00003735AM23
RA File Number	05AX04002025 AM23
Licence No and Date	0511015324/14/10/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	121 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	AUSA MEDICAL DEVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00003825AM23
RA File Number	07AX04000018 AM23
Licence No and Date	0711005488/19/10/2022
Norms Committee Decision: The Committee decided to call for the following information/documents as per advice of TE: i. Justification for high wastage for R.M. at Sl. No. 7,9,21 and 22 Case stands deferred.	

Case No.	122 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM REVIW00006475AM24
RA File Number	31AX04000227 AM23
Licence No and Date	3111001799/10/11/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.01.2024 and a reminder has been sent on 25.01.2024, 09.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	123 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	OILFIELD SERVICES & SUPPLIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004834AM23
RA File Number	03AX04004511 AM23
Licence No and Date	0311019780/06/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	124 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004852AM23
RA File Number	33AX04000080 AM23
Licence No and Date	0511016230/07/12/2022
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	125 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005664AM23
RA File Number	02AX04000577 AM23
Licence No and Date	0211003649/11/01/2023
Norms Committee Decision:	
The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents.	

The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	126 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005841AM23
RA File Number	31AX04000297 AM23
Licence No and Date	3111001976/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	127 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005842AM23
RA File Number	31AX04000300 AM23
Licence No and Date	3111001977/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	128 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred

Party Name	MAGOTTEAUX INDUSTRIES PRIVATE LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005856AM23
RA File Number	24AX04000304 AM23
Licence No and Date	2411002181/20/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	129 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005908AM23
RA File Number	34AX04000946 AM23
Licence No and Date	3411003285/24/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	130 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006005AM23
RA File Number	33AX04000100 AM23
Licence No and Date	3311001060/31/01/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	131 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006062AM23
RA File Number	09AX04000983 AM23
Licence No and Date	0911004401/03/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	132 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006066AM23
RA File Number	31AX04000335 AM23
Licence No and Date	3111002005/03/02/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	133 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006338AM23
RA File Number	34AX04001032 AM23
Licence No and Date	3411003389/15/02/2023
Norms Committee Decision:	

The Committee decided to call for the following information/documents as per advice of TE:

- i. Applications on ANF 4A and Appendix 4E are required.

Case stands deferred.

Case No.	134 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006761AM23
RA File Number	03AX04005871 AM23
Licence No and Date	0311021903/05/03/2023
Norms Committee Decision:	
The Committee decided to call for the following information/documents as per advice of TE:	
i. Applications on ANF 4A and Appendix 4E are required.	
Case stands deferred.	

Case No.	135 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006777AM23
RA File Number	56AX04000409 AM23
Licence No and Date	5611001614/06/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	136 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	SKF ELIXER INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006797AM23
RA File Number	07AX04001779 AM23
Licence No and Date	0711006668/07/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	137 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	GOPALAN AEROSPACE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006835AM23
RA File Number	07AX04001801 AM23
Licence No and Date	0711006700/09/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	138 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006907AM23
RA File Number	56AX04000417 AM23

Licence No and Date	5611001620/10/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	139 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	BANGALORE BIOTECH LABS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006915AM23
RA File Number	07AX04001796 AM23
Licence No and Date	0711006712/10/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 07.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	140 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006935AM23
RA File Number	56AX04000418 AM23
Licence No and Date	5611001622/13/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	141 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	DIAMOND METAL SCREENS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007007AM23
RA File Number	07AX04001886 AM23
Licence No and Date	0711006772/16/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	142 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007025AM23
RA File Number	31AX04000370 AM23
Licence No and Date	3111002091/16/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	143 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007027AM23
RA File Number	31AX04000369 AM23
Licence No and Date	3111002092/16/03/2023
Norms Committee Decision:	

Case deferred for the comments of TE.

Case No.	144 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	PARKER HANNIFIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007160AM23
RA File Number	04AX04001058 AM23
Licence No and Date	0411005111/23/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	145 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ZTT INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007183AM23
RA File Number	04AX04001128 AM23
Licence No and Date	0411005130/24/03/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Wastage claimed under Appendix 4E is different from the deficiency letter Annexure-6 ii. Under the attached deficiency letter Annexure-6, there is a calculation error in per unit quantity, wastage claimed, and quantity with wastage. Per-unit quantity without wastage does not produce the per-unit quantity with wastage after including claimed wastage. Case stands deferred.	

Case No.	146 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	INTENSIV-FILTER HIMENVIRO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007186AM23
RA File Number	05AX04003529 AM23
Licence No and Date	0511017984/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	147 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	RAVINDRA HERAEUS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007196AM23
RA File Number	13AX04000340 AM23
Licence No and Date	1311001833/24/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	148 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ASHOKA FOUNDRY AND EQUIPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007241AM23
RA File Number	02AX04000713 AM23
Licence No and Date	0211004125/27/03/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	149 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ANAND SEAMLESS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000032AM24
RA File Number	08AX04001959 AM23
Licence No and Date	0811007810/06/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	150 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000320AM24
RA File Number	09AX04001167 AM23
Licence No and Date	0911004852/20/04/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: - Detailed technical notes on the manufacturing process including the relevant flow sheet and wastage at each stage of operation. - Detailed technical coloured drawings with the dimensions of the export product. - Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. - Mill test certificates of the imported materials. Case stands deferred.	

Case No.	151 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000333AM24
RA File Number	09AX04000004 AM24
Licence No and Date	0911004855/21/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet and wastage at each stage of operation. ii. Detailed technical coloured drawings with the dimensions of the export product. iii. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. iv. Mill test certificates of the imported materials. Case stands deferred.	

Case No.	152 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000345AM24
RA File Number	03AX04006363 AM23
Licence No and Date	0311023016/21/04/2023
Norms Committee Decision:	

The Committee decided to call for the following information/documents as per advice of TE:

- i. Applications on ANF 4A and Appendix 4E are required.

Case stands deferred.

Case No.	153 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000346AM24
RA File Number	34AX04000047 AM24
Licence No and Date	3411003609/21/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	154 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	PARVEEN INDUSTRIES PVT LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000375AM24
RA File Number	03AX04000291 AM24
Licence No and Date	0311023056/24/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	155 / NC/1/MEET/Jan/202324/22
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Case Status	Case Deferred
Party Name	PREMIER EXPLOSIVES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000386AM24
RA File Number	09AX04001088 AM23
Licence No and Date	0911004866/25/04/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 10.01.2024 and a reminder has been sent on 25.01.2024, 09.02.2024 for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send the final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal. The case stands deferred.	

Case No.	156 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000399AM24
RA File Number	05AX04000211 AM24
Licence No and Date	0511018516/25/04/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	157 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	KASTHURI MACHINE BUILDERS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000431AM24
RA File Number	32AX04000015 AM24
Licence No and Date	3211004770/26/04/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	158 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	JAYCEE AUTOFAB PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000455AM24
RA File Number	05AX04000196 AM24
Licence No and Date	0511018558/27/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	159 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000463AM24
RA File Number	05AX04000232 AM24
Licence No and Date	0511018570/28/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	160 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000464AM24

RA File Number	05AX04000236 AM24
Licence No and Date	0511018571/28/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	161 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	UPR ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000472AM24
RA File Number	31AX04000022 AM24
Licence No and Date	3111002250/28/04/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	162 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000510AM24
RA File Number	05AX04000241 AM24
Licence No and Date	0511018607/01/05/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	163 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.

Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000881AM24
RA File Number	05AX04000245 AM24
Licence No and Date	0511018850/16/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. Description of import items 1 & 2 is same. Please give difference between these. II. Weight of Export Product & import items is not available in packing list & purchase invoice as mentioned in reply letter. The case stands deferred.	

Case No.	164 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00000986AM24
RA File Number	34AX04000082 AM24
Licence No and Date	3411003733/19/05/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted the reply of the applicant dated 05.02.2024. However, the Committee decided to ask the applicant to furnish further information/documents as per comments given by the TE: I. Description of import items 1 & 2 is same. Please give difference between these. II. Weight of Export Product & import items is not available in packing list & purchase invoice as mentioned in reply letter. Case stands deferred.	

Case No.	165 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	TEXMACO RAIL & ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001229AM24
RA File Number	02AX04000079 AM24
Licence No and Date	0211004516/01/06/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: I. As observed many of the import items have the same nomenclature with generic names. Please furnish the complete item description with specification each import item and component fitment details. The case stands deferred.	

Case No.	166 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001254AM24
RA File Number	03AX04000957 AM24
Licence No and Date	0311024133/02/06/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	167 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001298AM24
RA File Number	33AX04000023 AM24
Licence No and Date	3311001251/05/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	168 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	HIGHLY ELECTRICAL APPLIANCES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001349AM24
RA File Number	08AX04000372 AM24
Licence No and Date	0811008324/06/06/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47014/24/2021-TSW dated 24.01.2024, as under: I. Quantity of import items at Sl.No. 1 to 13 may be allowed on net to net basis with accountability clause as per GN-4 for Engineering Products. II. Quantity of import items at Sl.No.14 may be allowed up to 2% of FOB value of exports. RA concerned may take suitable consequential action accordingly.	

Case No.	169 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	SETH STEELAGE PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00001364AM24
RA File Number	03AX04001011 AM24
Licence No and Date	0311024309/07/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	170 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001441AM24
RA File Number	05AX04000651 AM24
Licence No and Date	0511019276/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	171 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00001442AM24
RA File Number	05AX04000650 AM24
Licence No and Date	0511019277/09/06/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	172 / NC/1/MEET/Jan/202324/22
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Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00004937AM24
RA File Number	09AX04000422 AM24
Licence No and Date	0911005597/08/08/2023
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter was issued to the applicant on 18.10.2023 and a reminder has been sent on 02.11.2023, 17.11.2023, 02.12.2023, 17.12.2023, 01.01.2024, 16.01.2024, 31.01.2024, 15.02.2024, for furnishing information/documents. The reply is still awaited. The Committee, therefore, decided to send a final reminder to the applicant to submit the requisite information within 15 days on DGFT BO Portal; failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. The case stands deferred.	

Case No.	173 / NC/1/MEET/Jan/202324/22										
Case Status	Case Approved										
Party Name	MINDRILL SYSTEMS & SOLUTIONS PRIVATE LIMITED										
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024										
HQ File Number	HQRNORM APPLY 00005271AM24										
RA File Number	02AX04000310 AM24										
Licence No and Date	0211005003/28/08/2023										
Norms Committee Decision:											
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 18.02.2024, as under:											
<table><tr><th>Sl No</th><th>Item of Export</th><th>Quantity</th><th>Item of Import</th><th>Quantity to be allowed</th></tr><tr><td>1</td><td>Machined Aluminum cylinders for mining &</td><td>5964.045 KGS</td><td>Aluminum alloy extruded/drawn hollow tubes/ pipes</td><td>6620.09 KGS INCLUSIVE OF 11%OF THE NET WEIGHT OF THE</td></tr></table>		Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed	1	Machined Aluminum cylinders for mining &	5964.045 KGS	Aluminum alloy extruded/drawn hollow tubes/ pipes	6620.09 KGS INCLUSIVE OF 11%OF THE NET WEIGHT OF THE
Sl No	Item of Export	Quantity	Item of Import	Quantity to be allowed							
1	Machined Aluminum cylinders for mining &	5964.045 KGS	Aluminum alloy extruded/drawn hollow tubes/ pipes	6620.09 KGS INCLUSIVE OF 11%OF THE NET WEIGHT OF THE							

	construction equipment or similar		QTY: 7000.00 KGS	IMPORTED ALUMINIUM ALLOY IN THE EXPORT PRODUCT
2	Machined and heat treated high precision components for mining & construction equipment or similar	3750.00 KGS	Alloy steels/ tool steels/stainless steels bars/ rods/billets/ ingots QTY: 9000.00 KGS	7462.50 KGS INCLUSIVE OF 93%OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT
3	Machined chrome-plated tubes for piston rods, or similar components for mining & construction equipment	6387.005 KGS	Hollow chrome-plated tubes QTY: 8100.00 KGS	7530.30 KGS INCLUSIVE OF 17.9%OF THE NET WEIGHT OF THE IMPORTED STAINLESS STEEL IN THE EXPORT PRODUCT

NOTE:

- I. Wastage on the net weight of imported items in the export product.
- II. The grade of Aluminum Alloy. Alloy Steel, Stainless Steel, and hollow chrome-plated tubes should be matched with the grade of Aluminium Alloy, Alloy Steel, Stainless Steel, and hollow chrome-plated tubes of the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	174 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected

Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005448AM24
RA File Number	05AX04001571 AM24
Licence No and Date	0511020786/05/09/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	175 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005501AM24
RA File Number	09AX04000521 AM24
Licence No and Date	0911005779/07/09/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet and wastage at each stage of operation. ii. Detailed technical coloured drawings with the dimensions of the export product. iii. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. iv. Mill test certificates of the imported materials.	

Case stands deferred.

Case No.	176 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005554AM24
RA File Number	31AX04000136 AM24
Licence No and Date	3111002630/11/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	177 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005599AM24
RA File Number	03AX04002657 AM24
Licence No and Date	0311027035/12/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	178 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005601AM24
RA File Number	07AX04000859 AM24

Licence No and Date	0711009182/12/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	179 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ITT ENGINEERING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005647AM24
RA File Number	03AX04002698 AM24
Licence No and Date	0311027092/13/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	180 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005674AM24
RA File Number	31AX04000141 AM24
Licence No and Date	3111002638/14/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	181 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	AYYAPPA CNC PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024

and Date	
HQ File Number	HQRNORM APPLY 00005705AM24
RA File Number	07AX04000922 AM24
Licence No and Date	0711009212/15/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	182 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00005773AM24
RA File Number	05AX04001764 AM24
Licence No and Date	0511021081/21/09/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	183 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006404AM24
RA File Number	34AX04000571 AM24
Licence No and Date	3411004266/23/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	184 / NC/1/MEET/Jan/202324/22
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Case Status	Case Deferred
Party Name	MICRO COILS AND REFRIGERATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006406AM24
RA File Number	05AX04002178 AM24
Licence No and Date	0511021691/23/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	185 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	AZAD ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006442AM24
RA File Number	09AX04000670 AM24
Licence No and Date	0911006079/25/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Detailed technical notes on the manufacturing process including the relevant flow sheet and wastage at each stage of operation. ii. Detailed technical coloured drawings with the dimensions of the export product. iii. Starting from the specification of the export product, basic calculation as to how raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of the imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings, etc. iv. Mill test certificates of the imported materials. Case stands deferred.	

Case No.	186 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	NUCON AEROSPACE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006519AM24
RA File Number	09AX04000617 AM24
Licence No and Date	0911006109/30/10/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	187 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006524AM24
RA File Number	05AX04001966 AM24
Licence No and Date	0511021803/31/10/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Description of the item of export and import are same. Submit exact description of the item of import. ii. As per Appendix 4E, wastage has claimed 2%. Submit process flow chart and wastage at each stage of operation. Case stands deferred.	

Case No.	188 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006525AM24

RA File Number	05AX04002192 AM24			
Licence No and Date	0511021804/31/10/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of Consultant (SKB) dated 18.02.2024, as under:				
Sl. No.	Export item	Quantity	Import item & Quantity	Quantity to be allowed
1	FURNACE PARTS FOR GAS BURNERS	308.86 MTS	CARBON STEEL SEAMLESS PIPE, SA/ A 106 GR B &C , API 5 L GR. X 42 / X 52/ X 55/ X 65, SA/ A 53 GR B, SA / A 333 GR 6, API 5L GRADE B / APL 5L	1.02 KGS/KGS ON THE NET WEIGHT OF CARBON STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			STAINLESS STEEL SEAMLESS PIPES, SA/A 403 , SA/A 312, TP 304 TO 347 , ,TP TP 304 L TO TP 347 L,DUAL GRADE - TP 304 / 304 L TO TP 347 / 347 L / TP 304 H TO TP 347H	1.02 KGS/KGS ON THE NET WEIGHT OF STAINLESS STEEL SEAMLESS PIPES IN THE EXPORT PRODUCT.
			FLANGES CARBON STEEL, SA / A 105, SA/A 106, SA/A 197 , SA/ A 350 LF 2 (LTCS),	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING CARBON STEEL, SA/A 105N, SA/A 197, SA/A 234 WPB,WPC,WPB-W,SA/ A 420 WP L 6,WPL6-W,SA/A 106,SA/A 105, SA/A 350 LF2, SA/A 333 GR 6, REDUCERS/ELBOW/CAPS/ TEE / COUPLING /SOCKOLET/ WELDOLET/GASKET / PLUG/OUTLET/BENDS/ NIPPLE / Y PIECE /MEGALET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE
			PIPE FITTING STAINLESS STEEL, ,SA/A 403 WP 304 TO WP 347, SA/A 403 WP 304 L TO WP 347 L , WP304 H TO WP347H, DUAL GRADE - WP 304 L / 304 L TO WP 347L / 347 L & WP 304H / 304 H TO WP 347 H / 347 H - REDUCERS / ELBOW / END CAPS/ TEE / COUPLING / SOCKOLET/ WELDOLET / Y PIECE / MEGALET / GASKET & ALL TYPES OF VARIANTS	NET TO NET UNDER GN-4 WITH ACCOUNTABILITY CLAUSE

PLATES 10 MM & BELOW 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF PLATES 10 MM & BELOW 10 MM IN THE EXPORT PRODUCT.
PLATES ABOVE 10 MM	1.02 KGS/KGS ON THE NET WEIGHT OF PLATES ABOVE 10 MM IN THE EXPORT PRODUCT.
H SECTION / WT SECTION	1.02 KGS/KGS ON THE NET WEIGHT OF H SECTION / WT SECTION IN THE EXPORT PRODUCT.
Note: The grades and sizes of the imported pipes, plate's hollow sections, and components should be matched with the grades and sizes of the pipes, plates, hollow sections, and also components in the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	189 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006547AM24
RA File Number	05AX04002276 AM24
Licence No and Date	0511021826/31/10/2023
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	190 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	ALASKA MULTI POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006553AM24
RA File Number	05AX04002040 AM24
Licence No and Date	0511021829/31/10/2023
Norms Committee Decision: The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided to reject the case with direction to the applicant to pay Custom duty & applicable interest for EODC. Case stands rejected.	

Case No.	191 / NC/1/MEET/Jan/202324/22												
Case Status	Case Approved												
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED												
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024												
HQ File Number	HQRNORM APPLY 00006602AM24												
RA File Number	03AX04003473 AM24												
Licence No and Date	0311028422/02/11/2023												
Norms Committee Decision:													
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of consultant (SKB) dated 18.02.2024, as under:													
<table><tr><th>Sl No</th><th>Name of the export item</th><th>Quantity</th><th>Item of import</th><th>Quantity</th><th>Recommended wastage</th></tr><tr><td>1</td><td>AMMONIA CONVERTER EFFLUENT / BFW PREHEATER EXCHANGER TAG NO.: 1-</td><td>1 NOS</td><td>FORGINGS - SA 336 Gr.F11 CL.3 QTY: 6 NOS</td><td>22204.08 KGS</td><td>21394.34 KGS INCLUSIVE OF 5.5% WASTAGE ON THE NET WEIGHT OF FORGINGS THE EXPORT</td></tr></table>		Sl No	Name of the export item	Quantity	Item of import	Quantity	Recommended wastage	1	AMMONIA CONVERTER EFFLUENT / BFW PREHEATER EXCHANGER TAG NO.: 1-	1 NOS	FORGINGS - SA 336 Gr.F11 CL.3 QTY: 6 NOS	22204.08 KGS	21394.34 KGS INCLUSIVE OF 5.5% WASTAGE ON THE NET WEIGHT OF FORGINGS THE EXPORT
Sl No	Name of the export item	Quantity	Item of import	Quantity	Recommended wastage								
1	AMMONIA CONVERTER EFFLUENT / BFW PREHEATER EXCHANGER TAG NO.: 1-	1 NOS	FORGINGS - SA 336 Gr.F11 CL.3 QTY: 6 NOS	22204.08 KGS	21394.34 KGS INCLUSIVE OF 5.5% WASTAGE ON THE NET WEIGHT OF FORGINGS THE EXPORT								

		123-C3				PRODUCT.
		1. NET WEIGHT OF FORGINGS: 20279.00 KGS				
		2. NET WEIGHT OF PLATES: 9294.76 KGS				
		3. WEIGHT OF INDIGENOUS INPUTS: 11936.00 KGS				
		TOTAL WEIGHT: 41510.00 KGS				
			PLATES - SA387 Gr.11 Cl.2	11840.65 KGS		10688.97 KGS INCLUSIVE OF 15% WASTAGE ON THE NET WEIGHT OF IMPORTED ITEMS IN THE EXPORT PRODUCT.

Note: The grade of the imported forgings and plates should be matched with the grade of forgings and plates in the export product.

RA concerned may take suitable consequential action accordingly.

Case No.	192 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	LAXMI DENTAL EXPORT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006622AM24
RA File Number	03AX04003350 AM24
Licence No and Date	0311028476/03/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	193 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006649AM24
RA File Number	34AX04000609 AM24
Licence No and Date	3411004298/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	194 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006662AM24
RA File Number	34AX04000612 AM24
Licence No and Date	3411004302/06/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	195 / NC/1/MEET/Jan/202324/22
Case Status	Case Rejected
Party Name	DEWAN & SONS
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006676AM24
RA File Number	05AX04002312 AM24
Licence No and Date	0511021907/07/11/2023
Norms Committee Decision:	

The committee considered the case as per agenda and noted that a deficiency letter dated 14.12.2023 followed by several reminders was issued to the applicant for providing certain information/documents. The final reminder was also issued on 10.01.2024. However, no reply has yet been received. Hence, the committee decided **to reject** the case with direction to the applicant to pay Custom duty & applicable interest for EODC.

Case stands **rejected**.

Case No.	196 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006709AM24
RA File Number	05AX04002308 AM24
Licence No and Date	0511021942/07/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	197 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00006727AM24
RA File Number	31AX04000215 AM24
Licence No and Date	3111002779/08/11/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	198 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	YAMAHA MUSIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007178AM24
RA File Number	05AX04002510 AM24
Licence No and Date	0511022453/04/12/2023

Norms Committee Decision:

The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE:

- i. How many cubic meters of Mohani of various sizes will be required for manufacturing each piece of export product?
- ii. What is the purpose of Mohani and Pinus wood for manufacturing of Acoustic Guitar?
- iii. Submit the process flow chart and wastage at each stage of operation.
- iv. Submit coloured drawing of the export product which should indicate all imported and indigenous components in the export product.
- v. Submit a list of the indigenous components and raw materials, if any required during the manufacturing of export product.

Case stands deferred.

Case No.	199 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	VEELINE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007185AM24
RA File Number	02AX04000517 AM24
Licence No and Date	0211005516/04/12/2023

Norms Committee Decision:

Case deferred for the comments of TE.

Case No.	200 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred

Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007232AM24
RA File Number	05AX04002773 AM24
Licence No and Date	0511022504/06/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	201 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ACOUSTICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007247AM24
RA File Number	04AX04000780 AM24
Licence No and Date	0411006509/07/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	202 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007267AM24
RA File Number	05AX04002757 AM24
Licence No and Date	0511022544/07/12/2023
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	203 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	JYOTI PLASTIC WORKS P LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007275AM24
RA File Number	03AX04004063 AM24
Licence No and Date	0311029200/08/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Name of the specific articles to be exported. Case stands deferred.	

Case No.	204 / NC/1/MEET/Jan/202324/22			
Case Status	Case Approved			
Party Name	MASK IMPEX PRIVATE LIMITED			
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024			
HQ File Number	HQRNORM APPLY 00007333AM24			
RA File Number	05AX04002796 AM24			
Licence No and Date	0511022611/12/12/2023			
Norms Committee Decision:				
The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of MHI dated 19.01.2024, as under:				

	Accessories -“Lined Brake Shoes	40000 PCs	Brake Shoes (Naked)	40000 Pcs	NIL
			Rivets	1120000 Pcs	Allowed under GN-4 under Net to net basis with accountability clause.
RA concerned may take suitable consequential action accordingly.					

Case No.	205 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007350AM24
RA File Number	33AX04000093 AM24
Licence No and Date	3311001647/12/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: (i) SHAPE OF IMPORT AND EXPORT ITEMS WITH SIZES AND THEIR AREA (ii) WASTAGE IN MAKING SHAPE Case stands deferred.	

Case No.	206 / NC/1/MEET/Jan/202324/22
Case Status	Case Approved
Party Name	FRIZAIR PRIVATE LIMITED (PART IX)
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024

HQ File Number	HQRNORM APPLY 00007379AM24
RA File Number	09AX04000780 AM24
Licence No and Date	0911006371/13/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to ratify the ad-hoc norms as per comments of DPIIT vide U.O No. P-47011/63/2020-TSW dated 12.01.2024, as under: I. Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175. II. Quantity of import item at Sl. No. 2 may be allowed as 1.01 Kgs./Kg. content in the export products taking clue from SION C-1175. III. Quantity of import item at Sl. No. 3 may be allowed as 1.02 Kgs. /Kg. content in the export products as per SION C-1175. IV. Quantity of import item at Sl. No. 4 may be allowed up to 0.5% of FOB value of export as per SION C-1175. V. Import item at Sl. No. 5 may be allowed on net to net basis with accountability clause. RA concerned may take suitable consequential action accordingly.	

Case No.	207 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	QNQ DESIGN AND DEVELOPMENT PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00007421AM24
RA File Number	05AX04002450 AM24
Licence No and Date	0511022712/15/12/2023
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: (i) Generic names of export product & its uses. Case stands deferred.	

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Case No.	208 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	MASK IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008002AM24
RA File Number	05AX04003289 AM24
Licence No and Date	0511023297/17/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	209 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008058AM24
RA File Number	05AX04003266 AM24
Licence No and Date	0511023360/19/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE: i. Description of the item of export and import are same. Submit an exact description of the item of import. Case stands deferred.	

Case No.	210 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	SANSERA ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008062AM24
RA File Number	07AX04001634 AM24
Licence No and Date	0711010265/19/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	211 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	BIRLA PRECISION TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008086AM24
RA File Number	03AX04004732 AM24
Licence No and Date	0311030337/22/01/2024
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to call for the following information/documents as per advice of TE:	
i. Application on ANF 4A is required ii. Specific size of import items vis-a-vis size of export items iii. Tax invoice of sale of scrap in last 3 years iv. Bill of entry for cif value of item of import	

- v. Weight of each Export Product.
- vi. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- vii. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case stands deferred.

Case No.	212 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008091AM24
RA File Number	31AX04000294 AM24
Licence No and Date	3111003013/22/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	213 / NC/1/MEET/Jan/202324/22
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Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008146AM24
RA File Number	31AX04000300 AM24
Licence No and Date	3111003029/24/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	214 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	SHIVALIK BIMETAL CONTROLS LTD
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008153AM24
RA File Number	05AX04003339 AM24
Licence No and Date	0511023461/25/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	215 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008189AM24
RA File Number	34AX04000764 AM24
Licence No and Date	3411004546/29/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	216 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	M K U LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008196AM24
RA File Number	06AX04000307 AM24
Licence No and Date	0611002455/29/01/2024
Norms Committee Decision: The Committee considered the case as per agenda and decided to call for the comments of SCOMET division as to whether the items are concerned with them. An email may be sent and confirmation may be obtained. Case stands deferred.	

Case No.	217 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	S.S. WHITE TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008201AM24
RA File Number	24AX04000425 AM24
Licence No and Date	2411003222/30/01/2024
Norms Committee Decision: Case deferred for the comments of TE.	

Case No.	218 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	HINDUSTHAN ENGINEERING & INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008218AM24

RA File Number	02AX04000634 AM24
Licence No and Date	0211005857/30/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Case No.	219 / NC/1/MEET/Jan/202324/22
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Jan/ 202324/ 22 and 19/02/2024
HQ File Number	HQRNORM APPLY 00008226AM24
RA File Number	05AX04003074 AM24
Licence No and Date	0511023514/31/01/2024
Norms Committee Decision:	
Case deferred for the comments of TE.	

Offline Case**Meeting No.NC/1/MEET/Feb./202324/21 (OFFLINE CASES) Dated 19.02.2024****Sl. No.1**

M. No.: NC/1/MEET/Feb./202324/21 (OFFLINE CASES) Dated 19.02.2024	M/s. XomoxSanmar Ltd., Chennai	Status of case
Lic. No : 0410120070 dated 23.12.2010		
HQ. F. No.: 01/80/50/00670/AM11/NC-I (part file)	Subject: Order dated 06.06.23 of Madras High Court in W.P.No.26422 of 2015 in M/s. XomoxSanmar Ltd. Vs. The DGFT &Anr. - reg.	Deferred.
RLA No.:		
Case History: This is regarding Order dated 06.06.23 of Madras High Court in W.P.No.26422 of 2015 in M/s. XomoxSanmar Ltd. Vs. The DGFT &Anr., received vide mail dated 23.06.23. 2. In the said petition, the petitioner has challenged DES-I’s letter No.01/80/050/00670/AM11/DES.I/1162 dated 12.08.14 whereby the request of the petitioner for ratification of norms in respect of Advance License No.0410120070 dated 23.12.2010 was rejected by NC-I in its meeting No.07/15 dated 24.06.14 on the grounds that the items of export as well as items of imports are valves and there is no manufacturing activity involved because upon manufacturing a new product with distinctive named should come into existence. 3. Vide Order dated 06.06.23, the court has set aside the impugned order and remanded the matter to the file of Respondent 1, to be decided afresh and in line with the discussion in the said order after ascertaining if the petitioner has in fact, made any additions to the imported valves by procurement of indigenous products. 4. Consequent upon this order, RA, Chennai asked the petitioner to file a representation afresh. In compliance, the petitioner has forwarded their letter dated 20.12.23 vide mail dated 20.12.23, wherein the details of their earlier representation dated 07.04.11 and supporting documents are mentioned. The petitioner has requested that it may be given an opportunity of being heard before any orders are passed in this matter. 5. The matter has been referred to DPIIT for examination and comments.The case was subsequently considered by NC-1 in its meeting dated 03.01.24 and the Committee decided to call the applicant for PH in the forthcoming meeting to explain the case in detail. 6. Accordingly, the firm had been called for PH before NC-1 on 19.02.24. The representative of the firm, Shri V. Guruprasath, AVP, M/s XomoXSanmar Ltd appeared for the PH on 19.02.2024 and briefed the case before the committee. He informed that they had supplied items after fitment of various indigenous items like gear boxes, actuators, limit swishes etc. and testing . After deliberations, the Committee decided to call the applicant in the next meeting along with the following information/documents: i. Copy of application made at the time of getting Advance Authorization ii. Copy of Advance Authorization iii. Details of import and export items		

- iv. Details of indigenous inputs used
- v. Copies of Bill of export showing items supplied to SEZ against the AA.
- vi. Details of deemed export
- vii. Any other documents relevant to the case.

Case stands deferred.
